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Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhiniyam, 1964

8 of 1964

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Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhiniyam, 1964

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AN ACT to amend the U.P. Shri BadrinathTemple Act, 1939 1. Published in U.P. Gazelle, dated August, 24, 1940, Pt. I-A, pp. 522-525 under Notification No. 961/XVI (P.H.)-H.C.E., dated August 22, 1940.

1. Short Title :-

This Act may be called the Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhiniyam, 1964.

2. Section 2 :-

Section 2 to 24

Sections containing provisions amending the principal Act have been incorporated in the principal Act.

- 3. Section 3 :-
- 4. Section 4 :-
- **5.** Section 5 :-
- **6.** Section 6 :-
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- 8. Section 8 :-
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- 17. Section 17 :-
- 18. Section 18 :-
- **19.** Section 19 :-
- 20. Section 20 :-
- 21. Section 21 :-
- **22.** Section 22 :-
- 23. Section 23 :-

24. Section 24 :-

25. Transitory Provision :-

The post of Secretary specified in the principal Act is abolished with effect from the date of promulgation of the Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhyadesh, 1964 (U.P. Ordinance No. 1 of 1964) and the person holding office as such immediately before the said date who shall have ceased to hold the post in consequence of the promulgation of the said Ordinance shall be paid three months salary as compensation from the "Temple fund" as defined in the principal Act as amended by this Act.

26. Repeal And Saving :-

- (1) The Uttar Pradesh Shri Badrinath Temple (Sanshodhan) Adhyadesh, 1964, is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken by or under the said ordinance shall be deemed to have been done or taken by or under this Act as if this Act had commenced on the 5th day of January, 1964.